

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.126/MP/2017

- Subject : Petition for declaration and direction as to the status of the 400 kV D/C Transmission Line from India Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL).
- Date of Hearing : 12.7.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Ors.
- Respondents : Power System Operation Corporation Limited (POSOCO) and 2 Ors.
- Parties Present : Shri Shubham Arya, Advocate, Haryana Utilities
Ms. Poorva Saigal, Advocate, Haryana Utilities
Shri Ravi Nair, Advocate, Haryana Utilities
Shri Nipun Dave, Advocate, Haryana Utilities
Ms. Reeha Singh, Advocate, Haryana Utilities
Ms. Suparna Srivastava, Advocate, CTU
Ms. Soumya Singh, Advocate, CTU
Shri Tushar Mathur, Advocate, CTU
Shri Sitesh Mukherjee, Advocate, POSOCO
Shri Abhishek Kumar, Advocate, POSOCO
Shri Karan Arora, Advocate, POSOCO
Shri Ashok Rajan, POSOCO
Shri Alok Mishra, POSOCO

Record of Proceedings

The order in the present petition was reserved on 21.5.2021. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting the office. Accordingly, the matter is listed for hearing today through video conferencing.

2. Learned senior counsel and learned counsel for the parties submitted that the parties have already made their respective submissions in the matter, which may be considered.

3. After hearing the learned senior counsel and learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**